

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).8973/2007
(From the judgement and order dated 25/05/2006 in LAA No.
798/2005 of The HIGH COURT OF DELHI AT N. DELHI)

UNION OF INDIA

Petitioner(s)

VERSUS

SUKHBIR SINGH & ANR.

Respondent(s)

(With prayer for interim relief and office report)

WITH
SLP(C) NO. 8974 of 2007
(With office report)

SLP(C) NO. 8975 of 2007
(With office report)

SLP(C) NO. 8976 of 2007
(With office report)

SLP(C) NO. 8978 of 2007
(With office report)

SLP(C) NO. 8979 of 2007
(With office report)

SLP(C) NO. 8980 of 2007
(With office report)

SLP(C) NO. 8982 of 2007
(With office report)

SLP(C) NO. 8983 of 2007
(With office report)

SLP(C) NO. 8984 of 2007
(With office report)

SLP(C) NO. 8986 of 2007
(With office report)

SLP(C) NO. 9703 of 2007
(With office report)

SLP(C) NO. 5007 of 2008
(With appln(s) for c/delay in filing SLP and office report)

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SLP(C) NO. 5006 of 2008
(With appln(s) for c/delay in filing SLP and office report)

SLP(C) NO. 5767 of 2008
(With appln(s) for c/delay in filing SLP and office report)

SLP(C) NO. 5768 of 2008

(With appln(s) for c/delay in filing SLP and office report)

SLP(C) NO. 5770 of 2008

(With appln(s) for c/delay in filing SLP and office report)

Date: 06/01/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.K. JAIN

HON'BLE MR. JUSTICE H.L. DATTU

For Petitioner(s) Mr. J.S. Attri, Sr. Adv.
Mrs. Anil Katiyar, Adv.
Mrs. Rekha Pandey, Adv.
Mr. M.P.S. Tomar, Adv.
Mrs. Sadhna Sandhu, Adv.
Ms. Gunwant Dora, Adv.
Mr. D.S. Mahra, Adv.

For Respondent(s) Mr. Vishnu B. Saharya, Adv.
M/S Saharya & Co., Adv.

SLP 8973/07 Mr. Sarwa Mitter, Adv.
Mr. Amit Gupta, Adv.
For M/S Mitter & Mitter Co.

SLP 8974, 8976,
8978, 8983, 8984,
8986/07, 5006/08 Mrs. Anil Katiyar, Adv.

SLP 8982/07 Dr. Aurobindo Ghose, Adv.
Mr. Balraj Dewan, Adv.

SLP 9703/07, Mr. B.S. Mann, Adv.
5007, 5767, 5768/08 Mr. Jai Prakash, Adv.
Mr. M.A. Chinnasamy, Adv.
Mr. K. Krishna Kumar, Adv.

...3/-

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UPON hearing counsel the Court made the following
O R D E R

Delay condoned.

In view of order dated 14th May, 2010

passed by this Court in Special Leave Petition

(Civil) No. 7731 of 2007 and other connected
matters, all the Special Leave Petitions are
dismissed.

(VINOD LAKHINA)

(KUSUM GULATI)

Court Master

Court Master